

(4)

Per Tribunal **Date:** 20/1/94
Applicant in person / by *R. Pathan*
Advocate / Respondent by *for m. Advani*
Counsel. *PM. Pradhan*
The matter adjourned to *8/2/94*
for *Final Hearing*
BSH
Dy. Registrar

Per Tribunal **Date:** 8/2/94
Applicant in person / by *for BSH*
Advocate / Respondent by *BSH*
Counsel. *Consent of BSH*
The matter adjourned to *7/4/94*
for *BSH*
Dy. Registrar

Date :- 7-4-94

Mr. P. Ramesh for m. Advani
Counsel for ~~app~~ applicant.
m. P. M. Pradhan, Counsel for
respondents.
As the applicant's Counsel is reported
to be unwell adjourned to 7-7-94.

M. R. Kolhatkar
(M. R. KOLHATKAR)
M(A)

(M. S. DESHPANDE)
V.C.

5

Dated: 7-7-94

None for the applicant - Shri. S.S. Karkera, for Shri. P.M. Pradhan, Counsel for the respondents.

12/1

Applicant has given sufficient opportunities to present his case. He has absented for four or five times. In the circumstances OA is dismissed in default of appearance.

(P.P. Sivanāva)
M (A)

(B.S. Hegde)
M (T)

order/Judgement despatched to Applicant/Respondent (s) on 11/7/94

15/6/94

M.P.W. 830/94 for restoration fixed on 19.8.94

19/8/94

Dated 19.8.94

Shri. L.K. Masand for Shri A.N. Advani Counsel for the applicant. Shri. S.S. Karkera for Shri P.M. Pradhan Counsel for the respondents.

Applicant has filed M.P. 830/94 for restoration of the O.A. The O.A. was dismissed on 7-7-94. It has been observed that the applicant has given sufficient time to present himself for 5 or 6 occasions. The applicant has not mentioned the grounds in the M.P. Accordingly M.P. is dismissed.

order/Judgement despatched to Applicant/Respondent (s) on 31/8/94

19/9/94

M.R. Kolhatkar

(M.R. Kolhatkar)
M (A)

(B.S. Hegde)
M (T)